

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT

Notification

The 31st March, 2020

No. 13/GST-2.— In exercise of the powers conferred by sub-sections (1), (3) and (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15, sub-section (1) of section 16 and section 148 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, and on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the Haryana Government, Excise and Taxation Department, notification No.46/ST-2, dated the 30th June, 2017, namely:-

Amendment

In the Haryana Government, Excise and Taxation Department, notification No.46/ST-2, dated the 30th June, 2017, in the Table, against serial number 25,

- (a) under columns (3), (4) and (5), after item (i), the following item shall be inserted, namely: -

“(ia) Maintenance, repair or overhaul services in respect of aircrafts, aircraft engines and other aircraft components or parts.	2.5	-”.
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- (b) under column (3), in item (ii), after the brackets and figures “(i)”, the word, brackets, and figures “and (ia)” shall be inserted.

2. This notification shall come into force with effect from the 1st day of April, 2020.

ANURAG RASTOGI,
Principal Secretary to Government Haryana,
Excise and Taxation Department.